

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 139 of 2018

IN THE MATTER OF:

Vishal Vijay Kalantri Appellant

Vs

DBM Geotechnics & Construction Pvt. Ltd. & Anr. Respondents

Present:

For Appellant: Mr. Amit Chadha, Senior Advocate with Ms. Neeha Nagpal, Ms. Srishti Govil and Mr. Vishvendra Tomar and Ms. Sanya Ahluwalia, Advocates.

For Respondents: Mr. Gourab Banerji, Senior Advocate with Ms. Aditi Sharma, Advocate for Committee of Creditors.

Mr. Kunal Vajani, Mr. Varun Ahuja Advocates for Resolution Professional.

Mr. Niraj Kumar, Mr. Satendra K. Rai and Ms. Tejali, Advocates for Resolution Professional.

Mr. Abhishek Puri, Advocate for Maharashtra Maritime Board.

With

Company Appeal (AT) (Insolvency) No. 697 of 2019

IN THE MATTER OF:

Adani Ports and Special Economic Zone Ltd. Appellant

Vs

Mr. Shailen Shah, RP of Dighi Port Ltd. & Ors. Respondents

Present:

For Appellant: Mr. Arun Kathpalia, Senior Advocate with Ms. Diksha Gupta, Mr. Mahesh Agarwal, Mr. M.S. Ananth and Mr. Rajeev Kumar, Advocates

For Respondents: Mr. Gourab Banerji, Senior Advocate with Ms. Aditi Sharma, Advocate for Committee of Creditors.

Mr. Kunal Vajani, Mr. Varun Ahuja Advocates for Resolution Professional.

**Mr. Niraj Kumar, Mr. Satendra K. Rai and
Ms. Tejali, Advocates for Resolution Professional.**

**Mr. Abhishek Puri, Advocate for Maharashtra
Maritime Board.**

**With
Company Appeal (AT) (Insolvency) No. 698 of 2019**

IN THE MATTER OF:

Adani Ports and Special Economic Zone Ltd. Appellant

Vs

Mr. Shailen Shah, RP of Dighi Port Ltd. & Ors. Respondents

Present:

**For Appellant: Mr. Arun Kathpalia, Senior Advocate with
Ms. Diksha Gupta, Mr. Mahesh Agarwal, Mr. M.S.
Ananth and Mr. Rajeev Kumar, Advocates**

**For Respondents: Mr. Gourab Banerji, Senior Advocate with Ms. Aditi
Sharma, Advocate for Committee of Creditors.**

**Mr. Kunal Vajani, Mr. Varun Ahuja Advocates for
Resolution Professional.
Mr. Niraj Kumar, Mr. Satendra K. Rai and
Ms. Tejali, Advocates for Resolution Professional.**

**Mr. Abhishek Puri, Advocate for Maharashtra
Maritime Board.**

**With
Company Appeal (AT) (Insolvency) No. 722 of 2019**

IN THE MATTER OF:

Mr. Vishal Vijay Kalantri Appellant

Vs

Dighi Port Ltd. & Ors. Respondents

Present:

**For Appellant: Mr. Amit Chadha, Senior Advocate with Ms. Neeha
Nagpal, Ms. Srishti Govil and Mr. Vishvendra
Tomar and Ms. Sanya Ahluwalia, Advocates.**

For Respondents: Mr. Gourab Banerji, Senior Advocate with Ms. Aditi Sharma, Advocate for Committee of Creditors.

Mr. Kunal Vajani, Mr. Varun Ahuja Advocates for Resolution Professional.

Mr. Niraj Kumar, Mr. Satendra K. Rai and Ms. Tejali, Advocates for Resolution Professional.

Mr. Abhishek Puri, Advocate for Maharashtra Maritime Board.

ORDER

06.02.2020 Heard Mr. Amit Chadha, learned Senior Counsel appearing on behalf of Vishal Vijay Kalantri – Appellant(s) in Company Appeal (AT) (Insolvency) No.139 of 2018 and Company Appeal (AT) (Insolvency) No.722 of 2019.

Heard Mr. Arun Kathpalia, learned Senior Counsel appearing on behalf of Adani Ports and Special Economic Zone Ltd. – Appellant(s) in Company Appeal (AT) (Insolvency) No.697 & 698 of 2019.

Heard Mr. Gourab Banerji, learned Senior Counsel appearing on behalf of ‘Committee of Creditors’.

Heard Mr. Kunal Vajani and Mr. Niraj Kumar, learned Counsel appearing for ‘Resolution Professional’.

Hearing concluded. **Judgement reserved.**

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

Ash/GC